

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6539/2023  
(Arising out of impugned final judgment and order dated 18-04-2023  
in CRWP No. 3512/2015 passed by the High Court of Judicature at  
Bombay)

MUKTA DABHOLKAR &amp; ANR.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. )

Date : 08-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Anand Grover, Sr. Adv.  
Mr. Krishan Kumar, AOR  
Mr. Nitin Pal, Adv.  
Mr. Amit Singh, Adv.  
Ms. Revathi S. Murali, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG  
Mr./Ms. V. Shukla, Adv.  
Mr. Anirudh Chandan, Adv.  
Mr. R. Rakesh Sharma, Adv.  
Ms. Poornima Singh, Adv.  
Mr. Akshaja Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Prima facie we are not inclined to interfere  
with the impugned judgment and order of the High  
Court refusing to further monitor the investigation  
as the CBI, after conclusion of the investigation, is

prosecuting the trial against the accused and several witnesses have already been examined. Accordingly, the Special Leave Petition is dismissed.

However, we leave it open for the petitioner to provide any such further material which may be relevant to the criminal case in question to the CBI, which shall be taken into consideration and proceeded in accordance with law by the CBI.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)